

**Central Administrative Tribunal  
Principal Bench**

**CP-16/2018  
In OA-3131/2017**

**New Delhi, this the 20<sup>th</sup> day of February, 2018**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sh. Ashok Pradhan & Ors.  
s/o late Althun Singh,  
R/o D/25, Phase-IV,  
Ayanagar Delhi & Ors. .... Petitioners

(through Ms. Sumedha Sharma)

Versus

1. Sh. Anil Baijal,  
Lt. Governor, Delhi,  
Raj Niwas Marg,  
Civil Lines, Delhi.
2. Sh. Anil Kumar Singh, CEO,  
Delhi Jal Board, Varunalya, Phase II,  
Karol Bagh, Delhi,  
New Delhi.
3. Ms. Nidhi Srivastva, Director (finance),  
Delhi Jal Board, Varunalya, Phase II,  
Karol Bagh, Delhi,  
New Delhi. .... Respondents
4. Ms. Nidhi Srivastva Director (A&P),  
Delhi Jal Board, Varunalya, Phase II,  
Karol Bagh, Delhi,  
New Delhi. .... Respondents

(through Sh. Rajeev Kumar)

**ORDER (ORAL)****Mrs. Jasmine Ahmed, Member (J)**

Learned counsel for the respondents states that the order of this Tribunal has been complied with vide its order dated 15.02.2018 to which learned counsel for the petitioners has agreed.

2. Accordingly, the CP is closed. Notices issued to the alleged contemnors are discharged.

**(Uday Kumar Varma)**  
**Member (A)**

/ns/

**(Jasmine Ahmed)**  
**Member (J)**